

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 51/TT/2020

Date: 2.7.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff for 2014-19 period and (ii) determination of transmission tariff for 2019-24 period for System Strengthening Scheme for Western Region and Northern Region (Part-A).

Sir,

With reference to your above mentioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.7.2020: -

- a) Copy of cash IDC statement for both the assets.
- b) Excel files of the tariff forms for 2014-19 period of both the assets.
- c) Copy of Auditor's certificate for Asset-II showing element-wise cost (land, building etc.), total cost of Plant and Machinery (excluding IDC, IEDC, land cost), costs of civil works and Initial Spares claimed.
- d) Total cost of Asset-II as on 31.3.2019 as per para 5.8 of the instant petition is Rs. 7013.14 lakh and the same does not match with the capital cost claimed as on 31.3.2019 as the Auditor's certificate shows the cost of Rs.6997.27 lakh. Clarify.
- e) For Asset-I, amount of Initial Spares for Sub-station claimed in the instant petition is Rs.191.43 lakh and the same does not match with the amount mentioned in the Auditor's certificate which is Rs.240.23 lakh. Clarify.
- f) For the period 2019-20, the total additional capitalization claimed as per Form 7 is Rs.225.16 lakh whereas the amount mentioned in the Auditor's certificate is Rs.15.87 lakh. Clarify.

- g) For Asset-II, additional capitalization for the year 2017-18 as per Form 7 is Rs.241.49 lakh while the amount mentioned in the Auditor's certificate is Rs.238.72 lakh. Reconcile the difference and offer justification.
- h) Submit Forms- 5, 12A, 13 for 2014-19 period for both the assets.
- i) Whether the entire scope of work has been completed and all the assets have been put into commercial operation?
- j) With regard to additional capitalization claimed, submit details in the following format for both the assets covered in the instant petition:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)		Reversal (year-wise)		Additional Liability Recognized		Outstanding Liability as on 31.3.2019	
					2014-19 period	2014-19 Period	2014-19 Period	2014-19 Period				
								-		-		
											-	-

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already available on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer